

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

E.P. No. 1 of 2012 in
Appeal No. 21 of 2006

Dated : 27th August, 2012

Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Chhattisgarh State Power Distribution Co. Ltd. ... Appellant(s)
Versus
Gujarat Urja Vikas Nigam Ltd. & Ors.Respondent(s)

Counsel for the Appellant (s) : Mr. Suparna Srivastava with

Counsel for the Respondent(s): Mr. M.G. Ramachandran
Mr. Anand K. Ganesan
Ms. Swapna Seshadri for GUVNL
Mr. Abhishek Mitra
Ms. Puja Priyadarshini for R.2
Mr. G. Umopathy for R.4

E.P. No. 2 of 2012 in
Appeal No.21 of 2006

Maharashtra State Electricity Distribution Co. Ltd. ... Appellant(s)
Versus
M.P. Power Trading Co. Ltd. & Ors.Respondent(s)

Counsel for the Appellant (s) : Mr. Abhishek Mitra &
Ms. Puja Priyadarshini

Counsel for the Respondent(s): Mr. M.G. Ramachandran
Mr. Anand K. Ganesan for GUVNL
Mr. G. Umopathy for R.1
Ms. Suparna Srivastava for R.3

ORDER

Today some clarification has been filed by Maharashtra Electricity Distribution Company giving some figures.

The learned counsel for the Appellant wants to verify those particulars contained in the clarification filed by Maharashtra Electricity Distribution Company today.

Post the matter on **06.09.2012.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/vs